

Poona + Solapur

In the High Court of Judicature, Bombay.

Five day, the *5* day of *April* 186*4*

SPECIAL APPEAL No. *10* OF 186*4*.

Khundobin Yesaji of the
Poona District

(Original Plaintiff)

Appellant

VERSUS

Tookaram and Bhikaji Myral
of the Poona District

(Original Defendants)

Respondents

Rs. *32* - " - "

The claim in the Original Suit was to *recover certain*
land as the ancestral mines of the plaintiff
wrongfully occupied by the Defendant

In Appeal No. *596* of 186*2* the *Acting Judge*
of the District of *Poona* ~~is~~ *reversed*
the Decree of the *Moffat Subjarn* who *has awarded*
for the plaintiff

A Special Appeal was preferred in the High Court on the grounds that (1) document
No 47 having been admitted ^{to be} in the Respondents
handwriting and containing an entry to the
effect that the land is Appellants ^{acting Assistant} *as the*
Judge

Judge was in error in ruling that it
 is not binding upon the Respondent and
 the entry was made thro' mistake.

The Court
 Confirms the decree of the Court
 below with costs

R. Couch
 App. Secy

Bill of Costs

By the Appellant

In the District

In the Mooniffs Court	26.811
D ^o Assistant Judge's Court	2. " 4
	<u>28.9.3</u>

In this Court

Stamp for Memo. Special app ^l	2 " "
Stamps for Copies of decree & judgment	1.8 "
D ^o for two Vukalatuamas	4 " "
Batta for Process and Postage	1.10 "
Sectioner's Fee	1.3.6
Vukueli's Fee	" 15.4.
	<u>11.4.10</u>

Rspees. 39.14.1.

By

By Respondents
In the District

In the moonjeff's court _____ 12.54
In the Assistant Judge's court _____ 4.9.4 16.14.8

In this court

Stamp for Vukaleetwara _____ 2.00

Vukalee's Fees _____ " 15.4 2.15.4

Ruppes - 19.14.0



R West
Registrar

R West
Dealer

The 5th day of April 1884